

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 162/(MAH)/2017

CORAM:

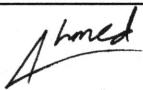
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES: M/s. Southern Digital Screenz India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Advocate	
	Ahmed Churawala		

ORDER

C.S.P. No. 162/230-232/NCLT/MB/MAH/2017

C.S.P. No. 163/230-232/NCLT/MB/MAH/2017

C.S.P. No. 164/230-232/NCLT/MB/MAH/2017

At request of the Counsel, this Bench hereby appoints M/s. S.M. Pradhan, Mumbai as C.A. with remuneration of ₹75,000/- in each of the applications to assist OL of Mumbai in filing his report before this Bench.
Admitted, list this matter on **22.03.2017**.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).